

**SUPREME COURT OF INDIA**

Rajender Singh

Vs.

Union of India (UOI)

(Kuldip Singh Singh and S.Saghir Ahmad JJ.)

29.10.1996

**ORDER**

The Text below is only a summarized version of the order pronounced

Appellant designation changed after passing trade test but was given increased pay scale from earlier date. Supreme Court held appellant entitled to new pay scale with effect from date from when he passed test and his designation was changed.